

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8105 of 2021

Mohammad Asif.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Md. Altamas Khan, Advocate
For the State : Mr. Prabir Chatterjee, Special P.P.

02/6-9-2021 Heard the parties.

So far as defect nos. 5 (a) and 5 (e) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Lohardaga P.S. Case No. 257 of 2020.

A truck loaded with bovine animals was intercepted and the petitioner and others were apprehended. It has been alleged that the apprehended accused had failed to submit documents regarding such transportation.

The petitioner appears to be the driver of the seized truck and he is in custody since 31.12.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Lohardaga in connection with Lohardaga P.S. Case No. 257 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-